

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 2281/2002

New Delhi, this the 5th day of September, 2002.

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. V.K. Majotra, Member (A)

Yad Ram Meena  
S/o Shri Bodh Ram Meena  
Postal Assistant  
Head Post Office  
Mathura (U.P.)

R/o Village - Bilothi,  
Post Office - Chhata  
District - Mathura (UP).

(Shri D.N. Sharma, Advocate)

... Petitioner

VERSUS

1. Union of India  
(Through:- The Secretary to the  
Government of India),  
Ministry of Communication  
Department of Posts,  
New Delhi.
2. The Director of Postal Services  
Office of the Post Master General,  
Agra Manda, AGRA (UP).
3. The Senior Superintendent of Post Offices  
Mathura (UP).

.... Respondents

ORDER (Oral)

By Mr. Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant submits that  
in response to the legal notice, the Senior Superintendent  
of Post Office, Mathura Division has recorded:-

"For the other part of non giving promotion  
to you under BCR Scheme, it is to inform  
that BCR promotion is on Circle level and  
as such please submit evidences to prove  
that sufficient number of SC/ST candidates  
are not available at circle level in  
support of your claim, so that the same  
may be submitted to circle Office Lucknow."

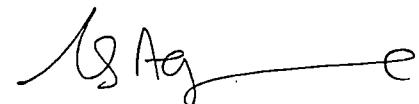
2. His grievance is that it is not possible for

*(Signature)*

applicant to submit evidence regarding sufficient number of SC/ST candidates at circle level to avail of the BCR Scheme. 9

3. At this stage when no rights of respondents are affected we deem it unnecessary to issue show cause notice before disposal of the present application. The petition is disposed of with the direction that it is also for the department to calculate whether a sufficient number of SC/ST candidates are available and thereafter appropriate orders pertaining to the said Scheme could be passed. The said exercise should be undertaken preferably within six months from the date of receipt of a copy of this order. Learned counsel for the applicant submits that so far as the other claim is concerned, he is not pressing for the same.

4. OA is disposed of.



(V.S. Aggarwal)  
Chairman



(V.K. Majotra)  
Member (A)

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